

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.C.A.288 of 1996

Date of order : 4.12.2001

Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman  
Hon'ble Mr. S. Biswas, Administrative Member

BINDESHWARI PROSAD TIWARY & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. Samir Ghosh, counsel

For the respondents : Mr. T.D. Roy, counsel

ORDER

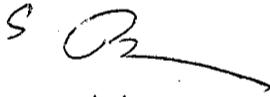
D.N. Chowdhury, V.C.

The only issue requiring adjudication in this case is relating to the implementation of the order of the Hon'ble Supreme Court conclusively passed on 30.4.1990 in Civil Appeal No. 2054/1990 and on 14.5.93 passed in Contempt Petition Nos. 130 and 195 of 1991 in Civil Appeal No. 2054 of 1990.

2. It has been stated by the respondents in the written reply that the upgradation promotion to the retired staff have already been extended in the scale of Rs.550-750/- and in respect of the same for the grade in the scale of Rs.700-900/-, the upgradation promotion matter is under process and final orders are likely to be issued. The aforesaid averment was made in the written statement by the Sr. Divisional Personnel Officer, S.E. Railway, Chakradharpur

3. Id. counsel for the respondents states that the matter is almost complete but there will be some delay in finalising the cases of the retired employees.

4. Since the order in this matter was passed by the Hon'ble Apex Court finally, it is ~~incumbent~~ upon the respondents to comply with the directions of the Hon'ble Supreme Court. Accordingly, the respondents are directed to complete the exercise as per the decision of the Hon'ble Supreme Court as early as possible preferably within 6 months from today, if it is not done in the meantime. With these observations, the application stands disposed of. No order as to costs.

  
MEMBER(A)  
S.M.

  
VICE-CHAIRMAN